

CC No. : 14/2018
RC No. : ECIR/06/HIU/2017
U/s : 3 & 4 PMLA Act
ED Vs Akhilesh Singh & Anr.

05.09.2020

Matter is taken up today and the proceeding are conducted through video conferencing (CISCO WEBEX) as per direction of Hon'ble High Court issued vide Circular No. 322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present: Sh. N.K. Matta, Ld. SPP for ED.
Sh. M.A.Niyazi, Ld. Counsel for accused no. 1,
Akhilesh Singh and accused no. 2, Garima Singh.

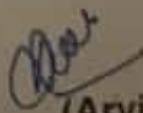
Jail Authority has not produced the accused Akhilesh Singh.

Issue notice to the Jail Superintendent, Dumka Jail, Jharkhand with the direction to produce the accused Akhilesh Singh through audio video means on 29.09.2020.

Put up on 29.09.2020.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official web site of Delhi District Court.

The hard copy of the order shall be placed on record as and when the regular functioning of the courts at Rouse Avenue Complex, New Delhi is resumed.


(Arvind Kumar)
Spl. Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/05.09.2020

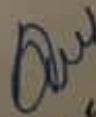
CC No. : 02/2013
RC No. : AC 1 2012 A 0008
Branch : CBI/ACU(II)/ND
U/S : 120B r/w 471 IPC & Sec. 13(2) r/w 13(1) (d)
PC Act, 1988
CBI Vs. Mahesh Arora and others.

05.09.2020

Matter is taken up today and the proceeding are conducted through video conferencing (CISCO WEBEX) as per direction of Hon'ble High Court issued vide Circular No. 322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present: Sh. V. K. Ojha, Ld. Sr. PP for CBI.
Sh. Ajay Kumar Sharma, Ld. Counsel for Accused no. 1 Mahesh Arora.
Sh. Rounak Nayak, Ld. Counsel for accused no.2 Ratan Bir Kalra with accused no.2 Ratan Bir Kalra.
None for accused no.3 Sajith Abraham.
None for accused no. 4 Rajat Dogra.
Sh. Rajesh Anand, Ld counsel for accused no. 5 Vishal Ahuja.
Sh. Vikas Sharma, AR for accused no. 6 M/s Tristar Enterprises alongwith its counsel Sh. Nitin Soni.

Sh. Rajesh Anand, Ld. Counsel for accused no.5 submits that he will be informing Sh. K. K. Patra, Ld. Counsel for accused no.3 Sajith Abraham regarding today's matter. Since no one has appeared for accused no.4 Rajat Dogra and the matter is listed for order on charge, matter be put up at 4 P.M.


(Arvind Kumar)
Spl. Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/05.09.2020

Misc. Appl No : ^{249/2019} ~~HQ/03/2017~~ ^{dw}
ED Vs. Sanjay Bhandari & Ors.

05.09.2020

Matter is taken up today and the proceeding are conducted through video conferencing (CISCO WEBEX) as per direction of Hon'ble High Court issued vide Circular No. 322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

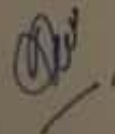
Present : Sh. Amit Mahajan, Ld. Central Government Standing Counsel.
Sh. N. K. Matta, Ld. SPP for ED.
Sh. Mahesh Gupta, DD for ED.
Sh. Akhil Sibal, Sr. Advocate with Sh. Avnish Arputham, and Sh. Shantanu Parashar, Ld. Counsels for accused Sanjay Bhandari.
Sh. Abhaid Parekh, Ld. Counsel for non-applicant no.10, Sonia Bhandari and non-applicant no. 11 Ayushi Bhandari.
Sh. Binesh Khatri, Ld. Proxy counsel for for non-applicants no. 1 to 7, 13 and 14.
None for non-applicant no. 8, 9, 12.
Sh. Arbab Malik, Ld. Counsel for non-applicant no. 15.
Sh. Rahat Bansal, Ld. Counsel for for non-applicant no.16.

Sh. Arbab Malik, Ld counsel for non-applicant no. 15 submits that he had ^{B. D. S.} filed hard copy of vakalatnama on behalf of non-applicant no.15 Amarjeet Motor Finance Pvt. Ltd.

Sh. Akhil Sibal, Sr. Advocate addressed further arguments.

Put up on 19.09.2020 at 11.30 a.m. for further arguments.

Signed copy of this order is being sent through whatsapp



to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official web site of Delhi District Court.

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(Arvind Kumar)
Spl. Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/05.09.2020

CC No. : 01/2015
ECR No. : DLZO/15/2014/AD(VM)
U/S : 3 & 4 of PMLA Act
Directorate of Enforcement Vs. Gautam Khaitan & Ors.

05.09.2020

Matter is taken up today and the proceeding are conducted through video conferencing (CISCO WEBEX) as per direction of Hon'ble High Court issued vide Circular No. 322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present: Sh. N. K. Matta Ld. SPP for ED.

Sh. Rajat Manchanda, Ld. Counsel for accused Shivani Saxena.

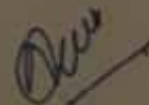
Ld. Counsel for accused Shivani Saxena has filed intimation regarding return of accused Shivani Saxena from Dubai.

Ld. Counsel for accused Shivani Saxena further submits that he has also filed an application on behalf of accused Shivani Saxena for permission to visit abroad.

Issue notice to counsel for ED.

Ld. Counsel Sh. Rajat Manchanda further submits that he has filed an application for release of FDR submitted by applicant Ajeit Saksena.

Put up on 07.09.2020.

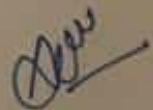


Ahlmad to report with regard to FDR, if any, lying on judicial record.

Ld. Counsel for accused Shivani Saxena also submits that accused Shivani Saxena is in quarantine and she will be filing her affidavit after her quarantine is over.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADDC for uploading on official web site of Delhi District Court.

The hard copy of the order shall be placed on record as and when the regular functioning of the courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)

Spl. Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/05.09.2020

CC No. : 02/2013
RC No. : AC 1 2012 A 0008
Branch : CBI/ACU(II)/ND
U/S : 120B r/w 471 IPC & Sec. 13(2) r/w 13(1) (d)
PC Act, 1988
CBI Vs. Mahesh Arora and others

05.09.2020 at 4.00 pm

Matter is taken up today and the proceedings are conducted through Video Conferencing (Cisco webex) as per directions of Hon'ble High Court issued vide Circular No.322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present : Sh. V.K. Ojha, Ld. Sr. PP for CBI.
Sh. A.K.Sharma, Ld. Counsel for accused no.1, Mahesh Arora.
Accused no.2 Ratan Bir Kalra is present.
Sh. A.K.Patra, Ld. Counsel for accused no.3 Sajith Abraham.
None for accused no. 4 Rajat Dogra.
Sh. Rajesh Anand, Ld. Counsel for accused no. 5,
Vishal Ahuja.
Accused no. 6 M/s Tristar Enterprises represented by
AR Sh. Vikas Sharma.
Sh. Nitin Soni and Sh. Deepjyot Singh, Ld. Counsels for
accused no. 6.

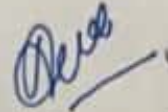
No one is present for accused no. 4, Rajat Dogra. Issue notice to Counsel for accused Rajat Dogra for 08.09.2020.

Put up on 08.09.2020 at 2.00 pm for order on charge.



Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.

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(Arvind Kumar)
Special. Judge CBI-10
Rouse Avenue Courts
New Delhi/05.09.2020